

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Petition No. 139/MP/2016

Dated 16.11.2016

To

Shri E. Pyrbot,
Manager (E), North Eastern Electric Power Corporation Limited,
First Floor, Urjinidhi, 1 Barakhamba Lane, Connaught Place,
New Delhi-110001.

Subject: Petition under section 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and Regulation 22 (6) (ii) (Chapter-3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2009 and Regulation 31 (6) (b) (Chapter-7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2014 for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO)

With reference to your petition on the subject mentioned above, you are directed to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.12.2016 :

- a) Spillage quantity in cumecs for each spillage period provided as per additional submission dated 20.10.2016.
- b) Correct calculation of year-wise Energy Charge recovered and co-relate the calculation of energy charge recovered with the energy charge billed by producing the bills of the relevant period in question i.e. 2012-13, 2013-14 and 2014-15.

Yours faithfully,

Sd/-
(T.D.Pant)
Deputy Chief (Legal)